

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)**

Appeal No. 08 of 2026

(I.A No. 102 / 2026)

IN THE MATTER OF

M/s Chopra Hotels Private Limited

..... Applicant

V/s

Punjab Pollution Control Board

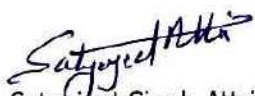
..... Respondent

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Date: 14-7-2026

Place: Jalandhar


 (Er. Satyajeet Singh Attri)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Jalandhar
 (On behalf of respondent PPCB)

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..... Respondents

Comments/Objections on the Joint Inspection Report by way of affidavit of Er. Satyajeet Singh Attri , Environmental Engineer, Regional Office, Jalandhar on behalf of respondent Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH



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- 1) That the deponent namely Er. Satyajeet Singh Attri is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office of the Board at Jalandhar. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the comments on the Joint Inspection Report by way of affidavit on behalf of respondent Punjab Pollution Control Board.
- 2) That the above mentioned appeal has been filed by M/s Chopra Hotels Private Limited, Jalandhar u/s 16 (C) of the National Green Tribunal, 2010 read with Section 33 (B) of the Water (Prevention and Control of Pollution) Act, 1974 to challenge the order dated 13.01.2026 passed by the respondent Punjab Pollution Control Board u/s 32 read with Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974.
- 3) That briefly stated, after observing major violations of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 during the surprise inspection of the premises of M/s Chopra Hotels Private Limited at Jalandhar, the Punjab Pollution Control Board in exercise of emergent

powers has issued directions dated 13.01.2026 u/s 32 read with Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 thereby restraining the operation and disconnection of electricity supply of the appellant hotel. In compliance to the directions of the Board, the Punjab State Power Corporation Ltd has disconnected the electricity supply of the appellant hotel on 14.01.2026.

- 4) That the appellant herein, in the first instance has challenged the order dated 13.01.2026 of the Punjab Pollution Control Board by way of filing Civil Writ Petition no. 940 of 2026 (Hind Samachar Limited and another v/s State of Punjab and Others) before the Hon'ble Punjab and Haryana High Court. After hearing the petition, the Division Bench of the Hon'ble Punjab and Haryana High Court has reserved the order on 19.01.2026.
- 5) That in the meantime, the appellant herein has approached the Hon'ble Supreme Court of India by filing Special Leave Petition (Civil) Diary no. 3871 of 2026. The Special Leave Petition (Civil) was disposed of by the Hon'ble Supreme Court of India vide order dated 20.01.2026 and status qua was ordered to be maintained by the parties in respect of hotel till the pronouncement of judgment by the High Court. It is further directed in the order that the interim arrangement shall remaining effective for one week thereafter in order to enable the aggrieved party to approach the appropriate forum. The relevant extract of order dated 20.01.2026 of the Hon'ble Supreme Court of India is reproduced below for kind perusal and reference.



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"6. Without prejudice to the rights of both sides, and without expressing any opinion on the merits of the case, it is directed that the printing press re: publication of newspaper (Punjab Kesari) shall continue to function uninterruptedly. However, qua the other commercial establishments, including the hotel, the status quo, as it exists today, shall be maintained by the parties.

7. This interim arrangement is made till the pronouncement of the judgment by the High Court, and shall remain effective for one week thereafter, in order to enable the aggrieved party to approach the appropriate forum.

8. The Special Leave Petition stands disposed of accordingly."

- 6) That in view of the fact that the petitioner is having remedy before the National Green Tribunal u/s 33 B (C) of the Water (Prevention and

Control of Pollution) Act, 1974, the Hon'ble Punjab and Haryana High Court has disposed of Civil Writ Petition no.940 of 2026 vide order dated 23.01.2026 thereby relegating the petitioner to avail the alternate remedy before the National Green Tribunal. In view of the order of the Apex Court passed on 20.01.2026, status qua was directed to be maintained by the parties for a period of one week from the date of pronouncement of the order by the Hon'ble Punjab and Haryana High Court.

- 7) That the appellant herein has again approached the Hon'ble Supreme Court of India by way of filing Special Leave Petition (Civil) no. 3983 of 2026 and Special Leave Petition (Civil) no. 4053 of 2026. The Special Leave Petitions were disposed of by the Hon'ble Supreme Court of India by passing of a common order dated 29.01.2026, the relevant extract of which is reproduced herein below for kind perusal and reference:

"3. In our considered opinion, there is no need to interfere with the impugned order of the High Court to the extent of relegating the petitioners to avail the alternative remedy. However, the following clarificatory directions, in the peculiar facts and circumstances of this case, are necessitated:

- (i) The petitioners may approach the NGT, if so advised, at the earliest along with an application for interim directions.
- (ii) In view of the categorical stand taken on behalf of the petitioners that the hotel has already complied with all the norms including the requisite ETP etc., the petitioners may request the NGT to constitute an expert team to visit the site where officers of the State Pollution Control Board may also accompany. The joint inspection report and/or the separate reports, may be submitted by the State Pollution Control Board and the expert committee constituted by NGT. The NGT may consider the prayer for interim directions. It is, however, clarified that we have not expressed any opinion on merits of such prayer.

4. Till further orders are passed by the NGT, the hotel shall remain non-functional. However, the directions issued by us vide order dated 20.01.2026 with respect to allowing the printing press for the publication of newspaper "Punjab Kesari" to function uninterruptedly, shall continue in force



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and, thus, the newspaper shall be allowed to publish uninterruptedly without causing any impediment subject to the final order that may be passed by the NGT. The NGT may further also consider the prayer for restoration of electricity power supply for the limited purposes and subject to such terms and conditions as it may deem appropriate to be imposed. We request the NGT to decide the matter expeditiously.

5. The Special Leave Petitions stand disposed of, along with pending application(s), if any."

- 8) That in terms of the order dated 29.01.2026 of the Hon'ble Supreme Court of India, this Hon'ble Tribunal was pleased to pass an order dated 23.02.2026 thereby constituting an Expert Team comprising of the Representative of the Central Pollution Control Board, RO, MoEF& CC, Chandigarh and a Representative of the Director NEERI, RO, MoEF& CC, Chandigarh will act as a coordinating agency in this Expert Team. It was directed in the said order dated 23.02.2026 that the Expert Team will visit the site with prior intimation to the officers of the PPCB who will accompany them at the time of inspection as directed by the Hon'ble Supreme Court. The Expert Team will ascertain the factual status and will submit the Joint Inspection Report. It will be open to PPCB to submit the separate report. It was also decided that the parties will have an opportunity to file objections to the report of the Expert Team.



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- That in compliance to the orders dated 23.02.2026, the Joint Committee has filed its report dated 03.04.2026 before this Hon'ble Tribunal. Vide order dated 07.04.2026, time was given to the Punjab Pollution Control Board to file objection to the report of the Joint Committee. The Punjab Pollution Control Board is filing comments/Objections on the report of the Joint Committee in compliance to order dated 07.04.2026, which may kindly be read in the following paragraphs.
- 10) That the Joint Committee comprising the following members conducted the site visit on 17.03.2026 alongwith officials of Punjab Pollution Control Board, Municipal Corporation, Jalandhar in the presence of the hotel representative.
- a) Dr. K.Muthamizh Selvan Scientist-E, Regional Office, MoEF&CC Chandigarh (Representative from MoEF&CC Chandigarh)
 - b) Er. Jagdish Prasad Meena, Sc-E, CPCB Regional Directorate, Chandigarh (Representative of CPCB)

c) Dr. Raman Sharma, Sc-E, NEERI Regional office Delhi
(Representative from NEERI)

- 11) That in order to verify the facts and assess compliance with environmental norms, the Joint Committee has inspected the Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) installed by the appellant hotel for treatment of wastewater generated from the domestic and laundry section respectively. It is relevant to mention here that the Joint Committee in its report dated 03.04.2026 has endorsed all the violations being committed by the appellant hotel which were reported by the team of officers of the Punjab Pollution Control Board during the surprise visit of the appellant hotel on 13.01.2026. The suggestions given by the Joint Committee in its report dated 03.04.2026 are in fact recorded to set right the environmental violations being committed by the appellant hotel during operational phase. The suggestions given by the Joint Committee confirm and establish the fact that the appellant hotel was committing serious violations of the environmental laws capable of degrading and damaging the environment. The suggestions recorded by the Joint Committee in its report that factually reflect the violations being committed by the appellant hotel are reproduced below for kind perusal of this Hon'ble Tribunal.



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- (i) The Project Proponent shall obtain varied/amended Consent to Operate from the Punjab Pollution Control Board for the ETP installed for treatment of laundry effluent, as the same is not covered under the existing Consent to Operate granted under the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) The Project Proponent (PP) shall maintain a separate energy consumption logbook for the ETP (for laundry effluent) and the Sewage Treatment Plant (STP) to ensure proper operation of the same.
- (iii) The Project Proponent (PP) shall also install a mechanical sludge dewatering system for handling sludge generated from the ETP and maintain proper records regarding the generation, handling and disposal of the sludge.
- (iv) The Project Proponent shall obtain authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the Punjab Pollution Control Board (PPCB) for the generation of used oil, ETP sludge and maintain proper records regarding its generation, storage and disposal.

- (v) The Project Proponent (PP) shall obtain membership from the TSDF facility at Derabassi (Nimbua) for the final disposal of ETP sludge.
 - (vi) The Project Proponent (PP) shall ensure segregation of waste at source and in-house processing of biodegradable waste generated from kitchen and restaurant activities as per the provisions of the Solid Waste Management Rules, 2016, and ensure proper operation and maintenance of the bio-composter installed within the premises.
 - (vii) The Project Proponent shall ensure periodic cleaning and maintenance of the rainwater harvesting pits installed within the premises before the pre-monsoon season, and records of the same shall be maintained.
- 12) That on the basis of the inspection and the information collected during the visit on 17.03.2026, the Joint Committee in its factual report dated 03.04.2026 has made 24 observations with regard to the hotel of the appellant namely M/s Chopra Hotels Private Limited. The officials of the Punjab Pollution Control Board had also accompanied the Joint Committee members during the visit and inspection of the appellant hotel on 17.03.2026. The comments/objections of the Punjab Pollution Control Board in reference to the observations of the Joint Committee are recorded in the tabular form herein below:



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Sr. No.	Observations of the Joint Committees recorded in the factual report dated 03.04.2026	Comments and Objections of PPCB
1.	At the time of the visit, the Committee has observed that the hotel was closed in compliance with the directions issued by PPCB dated 13.01.2026. Further, in the presence of the committee members, the hotel was unsealed on the day of the visit (17.03.2026) by the Municipal Corporation (MC), Jalandhar to facilitate verification of the hotel premise. The Committee then entered the hotel premises to verify the facts. After completion of the visit, the hotel was sealed again by the Municipal Corporation (MC), Jalandhar team	The facts are matter of record.

2	At the time of the visit, the Committee observed that all activities of the hotel, along with its STP and ETP, were non-operational in compliance with the PPCB closure directions issued under Sections 32 and 33A of the Water (Prevention and Control of Pollution) Act, 1974, dated 13.01.2026.	The facts are correct hence admitted being matter of record.
3	The Punjab Pollution control board (PPCB) has issued the closure order for the project due to non-compliance of Consent to Operate and the officials of PPCB informed that the untreated water was seen released in to the sewer during their inspection. ETP installed by the Project Proponent (PP) has no consent from the PPCB.	The facts are correct hence admitted being matter of record. During the surprise visit by the team of the officers of the Board on 13.01.2026, major environmental violations were observed against which, the Board has issued directions dated 13.01.2026 for closure of the unit.
4	The Municipal Corporation of Jalandhar has informed that closure order was issued to the project due to the construction of canopy without the approval. The canopy was not in the approved layout plan.	The facts are correct hence admitted being matter of record.
	The Project Proponent (PP) has obtained permission from the Punjab Water Regulation and Development Authority (PWRDA) on 26.02.2026 for abstraction of the ground water, which is valid up to 25.02.2029, with a permitted water abstraction limit of 1350 m ³ /month.	i) At the time of surprise visit by the team of officers on 13.01.2026, the appellant hotel was not having the permission of the Punjab Water Regulation and Development Authority (PWRDA). ii) The Project Proponent has now obtained the permission from PWRDA on 26.02.2026. iii) The joint committee has not recorded the facts relating to violation of water extraction norms committed by the project proponent before the obtaining of the permission from PWRDA on 26.02.2026. iv) It is relevant to mention here that the District of Jalandhar where the hotel of the appellant is situated has been categorized as over exploited zone by the Central Ground Water Board in the 2025 Jal Shakti Abhiyan Assessment. Water table depth has been found as 40 meters and is falling one meter per year. Ground water extraction is not allowed in the dark / over



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		exploited zone without the NOC from the Competent Authority.
6	The Project Proponent (PP) has installed one borewell within the premises to meet its water requirement. An electromagnetic-type flow meter has been installed at the borewell, and records of fresh water consumption are being maintained. As per the logbook records, the average water consumption for the month of December was 804 m³/month (25.93 m³/day). For January 2026 (13 days), the average water consumption was calculated to be 27.53 m³/day, which is within the permissible limit of 1350 m³/day as approved by PWRDA	(i) The hotel has provided one borewell for the abstraction of groundwater, with a water meter installed on it. (ii) During the surprise visit by the team of officers of the Board on 13.01.2026 the reading of water was recorded as 015066 m3. (iii) However, the representative have failed to provide record of fresh water abstraction and consumption during the visit on 13.01.2026 and could not produce certificate regarding fresh water abstraction from the borewell from the PWRDA. (iv) The project proponent has obtained permission from PWRDA on 26.02.2026. (v) The project proponent has committed violations before 26.02.2026.
7	As informed by the hotel representative, the hotel is having 70 rooms, one Banquet Hall of capacity 200-250 persons, 02 restaurants of capacity 70 persons each and one bar room of capacity 55 persons.	The facts are correct hence admitted.
8	The Hotel has installed STP of capacity 70 KLD based on Biological Treatment which was not in operation during visit. The STP is comprised of Oil Grease removal system > Equalization Tank > Primary Tube Settler > MBBR Tank > Secondary Tube Settler > Multi Grade Filter > Activated Carbon Filter > Plate & Frame Filter Press for Sludge Dewatering System.	The facts are correct hence admitted.



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9	At the time of the visit, the Committee observed that the STP has been provided with an electromagnetic flow meter at the inlet and final outlet for measuring wastewater generation and discharge. Further, the Committee observed that a logbook of STP is being maintained.	i) During the visit by the team of officers of the Board on 13.01.2026 it was observed that the hotel has installed flow meter at the outlet of STP, but the same was not in operation. ii) The hotel was found to have made a permanent provision of bye pass with the STP. iii) The hotel was not maintaining any record with regard to the operation of STP. iv) During visit on 13.01.2026, no record with regard to the operation of STP was produced. v) The hotel has now installed flow meter at the inlet of STP. vi) The hotel has now installed separate energy meter for operation of STP. vii) The hotel has now provided logbook of STP to the visiting team.
10	At the time of the visit, the Committee observed that the kitchen effluent is segregated and routed through an oil and grease removal system to recover oil and grease before conveying the effluent to the in-house STP for further treatment.	The facts are correct hence admitted.
11	The Project Proponent (PP) has installed a separate energy meter at STP but the record of the same was not produced.	i) The hotel has now installed separate energy meter for operation of STP. ii) The record of the same was not produced.
12	The hotel has also provided one ETP of capacity 6 KLD for the treatment of trade effluent generated from laundry section. The ETP is comprised of Collection tank> Chemical dosing> Primary Tube Settler >Aeration Tank >Secondary Tube settler>Multi Grade Filter > Activated Carbon Filter.	i) The facts mentioned are correct. ii) However, during visit by the team of the officers of the Board on 13.01.2026, all the component of ETP were not in operation and the untreated effluent was being bye passed into MC sewer. iii) The hotel has neither installed any flow meter at the outlet of ETP nor produced any record



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		with regard to the operation of ETP during visit on 13.01.2026.
13	At the time of the visit, the Committee observed that the ETP has been provided with an electromagnetic-type flow meter at the inlet and final outlet for measuring wastewater generation and discharge. Further, the Committee observed that a logbook of the ETP is being maintained. As per the logbook records for November 2025 and December 2025, approximately 1.8 KLD of effluent was generated from the laundry section.	i) The hotel has now provided flow meters at the inlet and outlet of the ETP and also furnished the ETP logbook to the visiting team. ii) During the visit of the officers of the Board on 13.01.2026, neither the flow meters were installed nor was any record regarding the operation of the ETP was made available to the visiting team. iii) Therefore, the record now provided by the hotel to the visiting Joint Committee team on 17.03.2026 appears to be fabricated. iv) The facts given in comments to para no.13 above may kindly be read as part of comments to this para.
14	The Project Proponent (PP) has obtained a No Objection Certificate (NOC) dated 11.09.2014 from the Municipal Corporation, Jalandhar, for the discharge of its wastewater into the sewer network of the MC, which is further treated at the treatment plant installed by the Municipal Corporation, Jalandhar, at Pholriwal.	i) During the visit on 13.01.2026 no such NOC was produced by the appellant. ii) In pursuance of the directions issued by Hon'ble NGT dated 20.12.2019 in the matter of O.A. No. 400/2017 titled as Westend Green Society Vs. Union of India &Ors., the Central Pollution Control Board (CPCB) has finalized and forwarded 'Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.' iii) CPCB has advised the State Board to adopt the mechanism / guidelines with necessary modification but without diluting its essence and furnish status report about compliance to CPCB within time bound manner. iv) The Board has issued office order no. 64 dated 02.02.2021 for compliance 'Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at



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		Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.' v) The appellant hotel is bound to comply with the said 'Mechanism/ Guidelines and has to install STP /ETP. vi) The sample of effluent was obtained during visit on 13.01.2026, the analysis results of which were beyond the permissible limits. vii) By submitting the NOC from Municipal Corporation, Jalandhar, the appellant hotel cannot escape the liability to make compliance of the 'Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.'
15	The Project Proponent (Hotel) has also provided a rainwater harvesting pit at the backside of the premises, and proper demarcation has been made for the same.	i) During the surprise visit by the team of officers of the Board on 13.01.2026 no demarcation was provided rain water harvesting pit. ii) The demarcation has now been provided.
16	The hotel has installed suction hoods in the kitchen along with a proper ducting system. It was further informed that the stack height provided with the ducting has been enhanced and appears to be adequate.	i) The stack provided with the ducting system was found to be not adequate during the visit by the surprise visit by the team of officers of the Board on 13.01.2026. ii) Now the stack height provided with the ducting has been improved and appears to be adequate.
17	The hotel has installed two DG sets of 380 KVA capacity each, provided with separate acoustic enclosures (canopies) and separate adequate stack height for proper dispersion of emissions.	i) The hotel has installed 02 DG sets of capacity 380 KVA each with separate canopies. ii) During the surprise visit by the team of officers of the Board on 13.01.2026, the stack height of the DG set was found to be inadequate. iii) The stack height has now been increased and is adequate.



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18	The Project Proponent (PP) has produced records indicating that it had obtained membership and entered into a waste off take agreement dated 02.02.2026 with M/s J.K. Trading, Jalandhar, valid up to 01.02.2027, for the disposal/sale of spent oil generated during the servicing of DG sets.	i) The hotel is generating hazardous waste of spent oil as well as ETP sludge. ii) During the surprise visit by the team of officers of the Board on 13.01.2026, violation of HWM Rules were observed and the appellant was not having authorization under the HWM Rules, 2016. iii) The agreement has now been executed by the appellant with M/s J.K trading, Jalandhar as mentioned in the Joint Committee report. iv) However, the appellant has failed to submit agreement for lifting of ETP sludge. v) No record with regard to the generation, storage and disposal of the HW is being maintained by the appellant hotel. vi) Such record was also not available during the surprise visit by the officers of the Board on 13.01.2026.
19	The Project Proponent (PP) has provided a separate hazardous waste storage room with a lock-and-key arrangement at the backside of the hotel. However, no records with respect to the generation, storage, and disposal of hazardous waste were maintained. During the visit, no hazardous waste was found stored in the storage room, and no ETP sludge was observed within the premises.	i) During the surprise visit by the team of officers of the Board on 13.01.2026, the appellant hotel was found storing used oil in the basement area. ii) No authorization was and is obtained under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 iii) The hotel has now provided separate hazardous waste storage room with lock and key arrangement. iv) However, no hazardous waste was found stored in the storage room, v) No ETP sludge was observed within the premises. vi) The hotel has failed to submit agreement for lifting of ETP sludge. vii) No record with regard to the generation, storage and disposal of the HW is and was being maintained by the hotel.



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20	Further, the committee observed that solid waste has been stored in a room at the backside of the premises. The hotel has installed a mechanical composter for in-house management of wet waste; however, the same appeared to be under-capacity and not effectively utilized. Further, the hotel representative informed that solid waste is being handed over to Municipal Corporation (MC) personnel/vendor for disposal. In addition, it was informed that the hotel is in the process of procuring a 100 kg/day capacity composter for processing wet waste	i) During the surprise visit by the team of officers of the Board on 13.01.2026, the hotel was found storing solid waste at the backside of the hotel with no proper segregation. ii) The mechanical composter was found not in operation during the surprise visit on 13.01.2026 and physical condition of the composter indicated that it is not being operated. iii) Though mechanical composter for the in-house management of wet waste has been provided but the same is under capacity and is not effectively being utilized. iv) The hotel failed to submit any record regarding lifting of their solid and wet waste from their hotel.
21	At the time of visit, the Project Proponent (PP) produced records indicating that it had obtained membership and entered into a Solid and Wet waste off take agreement dated 01.04.2025 with M/s Shakti Garbage, Jalandhar, valid up to 31.03.2026, for the collection, transportation, treatment, and disposal of solid waste generated from the hotel premises.	The agreement mentioned in the Joint Committee report was not shown to the visiting team of officers during surprise visit on 13.01.2026.
22	As informed by PPCB, The Project Proponent (PP) has not applied for obtaining authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for used oil, ETP sludge.	The hotel has failed to obtain authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for HW generated by hotel i.e. used oil, ETP sludge.
23	The Consent to Operate expired on 31.03.2025 under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as granted by PPCB. Further, as reported by PPCB, the Project Proponent (PP) has not obtained permission for	i) The facts are correct hence admitted. ii) The application for consent to operate has been returned being incomplete.



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	operation of the ETP as stipulated in the Consent to Operate granted under the Water Act, 1974; therefore, the PP is required to obtain a varied Consent to Operate under the water Act. However, it has been informed that the PP has submitted an application for renewal/variation of the same.	
24	During the inspection, the hotel representative informed that flow meters have been installed at the inlet and outlet of both the STP and ETP units. The hotel has also upgraded the stacks of the DG sets. Additionally, a dedicated hazardous waste storage room has been developed for the safe storage of sludge generated and used oil. The visit was carried out to verify compliance and address the violations of environmental norms as reported earlier by PPCB.	The appellant hotel has now removed some discrepancies in reference to the surprise visit of the officers of the Board on 13.01.2026. However, violations are still in existence as no agreement for disposal of ETP sludge has been executed and varied consents to operate have not been obtained, authorization under HWM Rules has also not been obtained, mechanical composter is of inadequate capacity etc.



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13) That it is relevant to bring on record that the Hon'ble Supreme Court of India has considered the Principles of Precaution, Sustainable Development and Polluter Pay's and decided to strictly implement the same. The decisions so taken by the Hon'ble Supreme Court of India are summarized herein below:

- a) The concept of precautionary principle was considered in M.C. Mehta versus Union of India and others and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.
- b) The concept of sustainable development was considered in M.C. Mehta versus Union of India and others (1997) 2 SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.
- c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle

in Indian Council for Enviro Legal Action and others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

- 14) That the appellant hotel is still short of making complete compliance of the environmental norms as well as the environmental laws. The Joint Committee has not taken in account the violations being committed by the appellant hotel during its operational phase and has only recorded the present factual position without any concrete conclusion.
- 15) That the deponent may kindly be allowed to place on record the comments of the Board in respect of the observations and suggestions of the Joint Committee report for kind consideration of this Hon'ble Tribunal.



14 JUL 2026

Date: 14-7-2026

Place: Jalandhar

Deponent

Satyajet Singh Attri
(Er. Satyajet Singh Attri)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Jalandhar

Identify the deponent who has signed/thumb marked in my presence
VERIFICATION:

Verified that the contents of Para No. 1 to 14 of the above Comments/Objections on the Joint Inspection Report by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 15 is prayer. No part of the above Comments/objections on the Joint Inspection Report is false and no material has been concealed therein.

Deponent

Date: 14-7-2026

Place: Jalandhar

Satyajet Singh Attri
(Er. Satyajet Singh Attri)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Jalandhar

AFFIDAVIT ATTESTED

NOTARY, JALANDHAR (PB.) INDIA

14 JUL 2026